

(b) if so, which are the places being considered in this regard; and

(c) the extent to which more corporations would help in meeting the requirements of farmers for seeds in different parts of the country?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : (a) and (b). Yes Sir. The State Governments in consultation with the Government of India are proceeding with the establishment of State Seeds Corporations in Bihar, Karnataka, Orissa, Rajasthan and Uttar Pradesh.

(c) It is hoped that these corporations and existing producers would increase the availability of certified seeds of cereal crops about five-fold over the 1973-74 level of 60,000 tonnes by 1981-82.

Canal Work of Upper Krishna Project Work

5402. **SHRI RAJSHEKHAR KOLUR:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Government of India are considering to start simultaneously the Right Bank Canal Work of Upper Krishna Project Work, and

(b) if so, details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : (a) There is no such proposal under consideration of the Government of India. The revised report for Upper Krishna Project Stages I received from the Karnataka Government does not provide for Right Bank Canal.

(b) Does not arise.

Construction of Shopping Centre at Naraina Vihar, New Delhi by D. D. A.

5403. **SHRI MAHI LAL:** Will the MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that a site of 2.3 acres is earmarked by DDA in A Block of Naraina Vihar, New Delhi for the construction of a local shopping centre to cater to the marketing facilities of the residents of A & B Blocks of Naraina Vihar;

(b) whether it is also a fact that the allottees of Double Storey flats allotted in 1969 in Naraina Vihar have been, since then demanding the construction of the market referred to above through their Agency (registered by DDA); and

(c) if so, what action has been taken thereon and how long it will take to construct the local shopping centre?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) :

(a) and (b). Yes, Sir.

(c) The D.D.A. has reported that the Delhi Administration has been requested to finalise the proceedings for acquiring the land on priority basis. As construction of the shopping centre would start after the finalisation of acquisition proceedings, it is not possible to indicate any precise time for the construction at this stage.

Difference between the 'Disposal Cost' and 'the Cost Finally Charged' for D.D.A. Flats

5404. **SHRI MAHI LAL:**

SHRI S. B. PATIL:

Will the MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state;

(a) the justification of the difference between the 'Disposal Cost' and 'the Cost Finally Charged' and also its variation in different colonies;

(b) whether there is any proposal to return this difference money to the allottees of DDA flats and if so, by what date; and

(c) if not, the reasons thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) :

(a) to (c). The disposal cost and the cost finally charged from the allottees are the same. However, a surcharge was added to the disposal cost in respect of 4 MIG Housing Schemes during 1976. This was done to subsidise the disposal cost of Janta/LIG categories of flats.

The disposal cost of flats depends upon the cost of land, cost of development and cost of construction which vary in different colonies.